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III THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.240/97

Date of order: 8.1.1998

Suresh Kumar Sahu

: Applicant

Vs.

1. Union of India through Secretary to the Ministry of Labour, Govt. of India, New Delhi.
2. Central Board for Workers Education, Ministry of Labour, Govt. of India, New Delhi.
3. Regional Director, Regional Directorate of Workers Education, Madhampura, Ajmer Road, Majdoor Nagar, Jaipur.

...Respondents.

Mr.R.D.Tripathi - Counsel for applicant

Mr.R.P.Meena - Counsel for respondents.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIFMAN.

Applicant Shri Suresh Kumar Sahu has filed this application under Sec.19 of the Administrative Tribunals Act, 1985, mainly seeking a direction to the respondents to consider him for appointment on the post of Lower Division Clerk (LDC) on the basis of his performance in the requisite test held pursuant to the notification for the said post.

2. We have heard the learned counsel for the parties. The counsel for the parties have agreed ^{to} the matter being disposed of at the stage of admission. The relevant records relating to the selection for the post of LDC were called for and perused by us.

3. The facts of the case are as follows. The local Employment Exchange was requested to send the names of eligible candidates for the post of LDC in the office of the Workers Education Centre at Jaipur. The local Employment Exchange sponsored the names of 14 candidates. Out of 14 candidates only 10 candidates turned up for written test, type test, etc. Subsequently a fresh list of candidates was requisitioned from the Employment Exchange detailing the requirements therein. Thereafter the Employment Exchange sent a list of 13 candidates who were informed to appear for the written test, type test and interview on 27.2.97. Only 9 candidates had turned up for the said test. The selection committee reviewing the performance of the candidates recommended that Shri Giridhar Gopal Jangid can be considered for the post, if otherwise suitable. It also recommended that in the alternative if Shri Giridhar Gopal Jangid fails to report, the name of the applicant could be considered.

4. In the circumstances, we direct the respondents to consider the case of the applicant for appointment as LDC in case Shri Giridhar Gopal Jangid ~~Chhabra~~ does not turn up and the applicant is found otherwise eligible and he

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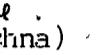
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possesses the essential qualifications laid down in the notification at Appendix-II.

5. The O.A stands disposed of accordingly. No order as to costs.


(O.P.Sharma)

Administrative Member.


(Gopal Krishna)

Vice Chairman.